

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 27**  
**(IB)-107(PB)/2019**

**IN THE MATTER OF:**

Oriental Bank Of Commerce	.... Petitioner/Applicant
Vs.	
M/s. Vallabh Steel West Pvt. Ltd.	.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 in Liq.**

**Order delivered on 30.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant	:	Mr. Gaurav Joshi, CS in IA-331/2022
For the Liquidator	:	Mr. Atul Bhatia, Adv.
For the Suspended Directors	:	Mr. Nikhil Aswani, Adv. In IA-563/2022

**ORDER**

**IA-331/2022**

The prayer in this application is as follows:

*“A. Allow the present Application filed by the Applicant/Liquidator and grant protection to the Applicant/Liquidator against the prosecution and/or arrest under the frivolous FIR bearing no. 28 of 2022 dated 14.01.2022 lodged at Police Station Mohan Nagar, District Jaipur City (South), Rajasthan under Section 420 & 406 of Indian Penal Code, 1860 at the behest of the Respondent No. 1;*

*B. Pass such other and further orders as this Hon'ble Tribunal may deem fit and proper in the interest of justice.”*

C.S. Mr. Gaurav Joshi appeared through VC and stated that he wants to withdraw the IA-331/2022 and he made an endorsement in the chat box.

**Accordingly, the IA-331/2022 stands dismissed as withdrawn.**

**(IB)-107(PB)/2019**

At request and with consent of the parties, list the matter along with other pending applications for a physical hearing **on 10.06.2024.**

-sd-

**(RAMALINGAM SUDHAKAR)  
PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)  
MEMBER (TECHNICAL)**

Vinod Arora – 30.04.2024